

ITEM NO.24

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 1032/2018

DEBASISH ROY

Petitioner(s)

VERSUS

THE HIGH COURT AT CALCUTTA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.123536/2018-STAY APPLICATION)

Date : 10-09-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. Jayant Bhushan, Sr. Adv.
Mr. Kushagra Pandey, Adv.
Mr. Prasenjit Keswani, Adv.
Mr. Kabir Shankar Bose, Adv.
Mr. Abhimanue Shrestha, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

It is, *inter alia*, contended by the learned counsel for the petitioner that inviting applications for designation of senior advocate(s) from advocate(s) practicing in the High Court(s) alone is contrary to the directions passed in *Indira Jaising vs. Supreme Court of India & Ors.*¹

Without going into the said or any other contention raised we are of the view that the petitioner should approach the High Court on the

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NEETU K S
Date: 2018.09.10
17:00:12 IST
Reason:

judicial side in the first instance. We, therefore, permit the petitioner to withdraw this writ petition and instead move the High Court.

The writ petition is disposed of in the above terms.

(NEETU KHAJURIA)
COURT MASTER

(ASHA SONI)
ASSISTANT REGISTRAR